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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**R.A. No. 295 of 2004
In
RA 167 of 2004
In
O.A. No. 1411 of 2003**

New Delhi this the 1st day of December, 2004

Hon'ble Shri Sarweshwar Jha, Member (A)

Ms. Sushma Tyagi Review Applicant.

Versus

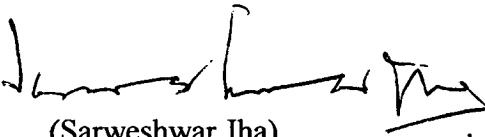
Union of India & Ors. Respondents.

O R D E R (By Circulation)

By virtue of the present Review Application, the applicant seeks review of the order dated 15.7.2004 passed in an earlier Review Application (RA No. 167/2004), in which the applicant had sought review of the order dated 21.1.2004 passed in O.A. 1411/2003.

2. The applicant in this Review Application has stated that while dismissing RA No. 167/2004, she was not afforded any opportunity of hearing and the contentions raised in the said Review Application were not properly appreciated.

3. Under Rule 17 (3) of the Central Administrative Tribunals (Procedure) Rules, 1987, the Review Application can be disposed of by circulation and the Bench may either dismiss the application or direct notice to the opposite party. Therefore, the contention of the applicant that she was not given any opportunity of hearing is not tenable. The second RA is also not maintainable in accordance with Rule 17 (4) of the aforesaid Rules and is accordingly rejected.


(Sarweshwar Jha)
Member(A)